

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/91/2021

This the 25th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Rafi Ahmed Bhat, Age 50 years, S/o Dr. Ajaz Karim Bhat, R/o H. No. 296, BDO Colony, Near Malik Market, Jammu.
2. Zubair Ahme Shah, Age 53 years, S/o Mohammad Zia-ud-Din, R/o Village Andergam, P.O. Pattan, District Anantnag.
3. Mohinder Kumar Gupta, Age 47 years, S/o Bodh Raj Gupta, R/o Village Mandli, Tehsil Bilawar, District Kathua.
4. Bishan Dass, Age 51 years, S/o Rasila Ram, R/o Village Sadrota, P.O. Bhatodi, Tehsil Billawar, District Kathua.
5. Ifat Ara, Age 50 years, W/o Dr. Farhat Bashir, R/o Siyaam Manzil, Zargar Complex, Masjid Lone, Sidhra, Jammu.

.....Applicants

(Advocate: Mr. Faheem Shokat Butt)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner Secretary to Government, Forest, Environment and Ecology Department, Civil Secretariat-Jammu-180001
2. Principal Chief Conservator of Forests (HOFF), J&K (UT), Van Bhawan, Prem Nagar, Jammu-180016.
3. Public Service Commission through its Secretary, Resham Ghar Colony, Bakshi Nagar, Jammu-180016.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)



O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)



Learned counsel for the applicants submits that vide order dated 18.04.2018 passed by the respondents, the applicants were promoted as Incharge Deputy Conservator of Forests but till date their cases have not been considered by DPC for confirmation/regularization which is seriously prejudicing their right of further promotion and induction in IFS.

2. Learned counsel for the applicants further submits that the applicants would be satisfied, if a direction is issued to the respondents to consider referring the case of the applicants to DPC for confirmation/regularization of their Incharge Promotion to the post of Deputy Conservator of Forests.
3. We have heard Mr. Faheem Shokat Butt, learned counsel for the applicants and Mr. Amit Gupta, ld. Additional Advocate General for the respondents and perused the records.
4. In view of the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to Respondent No. 1 to consider referring the case of the applicants, in accordance with rules and regulations to DPC, whenever it is convened for confirmation/regularization of their In-charge Promotion to the post of Deputy Conservator of Forests provided the applicants are eligible to be considered for confirmation/regularization. While considering the case of the applicants, the respondents should also consider the contents of this O.A.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)